

HIGH COURT OF ANDHRA PRADESH AT AMARAVATI

MAIN CASE No. WP(PIL).No.29 of 2024

PROCEEDINGS SHEET

Sl. No	DATE	ORDER	OFFICE NOTE
01.	14.02.2024	<p>Heard Mr. Ambati Sudhakar Rao, learned counsel for the petitioner.</p> <p>Notice service waived by Mr. C. Sumon, learned Government Pleader attached to the office of learned Advocate General, for respondent Nos.1,2 &amp; 4.</p> <p>Objections be filed.</p> <p>Notices be issued for service upon respondent Nos.3 and 5 to 10.</p> <p>Personal notice on respondent Nos.3 and 5 to 10 is permitted.</p> <p>List on 06.03.2024.</p> <p>In the meantime, any advertisement issued by the Government of Andhra Pradesh shall be in strict conformity with the guidelines prescribed by the Apex Court in the judgment in <b>Common Cause v. Union of India</b> [(2015) 7 SCC 1].</p> <p>DHIRAJ SINGH THAKUR, CJ                      R. RAGHUNANDAN RAO, J</p> <p style="text-align: right;">Vjl</p>	